

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No.3

MA 2070/2019 IA 24/2021(New) CA 338/2021(New) CA 345/2021(New) In
CP 3638/MB/2018

IN THE MATTER OF:

Union of India

.... Petitioner

V/s

Infrastructure Leasing & Financial Services
Ltd & Ors

.... Respondent

Order under Sections 242(4) and 241-242 of the Companies Act, 2013

Order delivered on 12.11.2021

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE. PRESIDENT
SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

For the Respondent:

ORDER

Mr. Sanjay Shorey, Director (Legal & Prosecution), MCA has entered appearance for the Union of India and Mr. Navroz Seervai, Senior Counsel for the Respondent No. 325 is also present.

Parties are advised to submit two sets of soft copies as well as hard copies of all documents including Application, Reply, Rejoinder, if any, well before (not later than 07.12.2021) the next date of hearing.

List this matter on **10.12.2021** for further consideration. This will be the Physical Hearing.

sd/-

(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT

sd/-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

12.11.2021
VEDANT